

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

DATE : 10.10.2018

Misc. Application No. 326 of 2018
And
Appeal No. 373 of 2018

Shakti Press Ltd.
Regd. Office :
Shakti House, Wardha Road, Nagpur – 440 012. Appellant

Versus

BSE Ltd.
Phiroze Jeejeebhoy Towers,
Dalal Street, Mumbai – 400001. ... Respondent

Mr. Ramesh Mishra, Practicing Company Secretary with Mr. Lokanath
Mishra, Advocate for the Appellant.

Mr. Tomu Francis, Advocate with Mr. Vivek Shah, Advocate for the
Respondent.

CORAM : Dr. C. K. G. Nair, Member

Per : Dr. C. K. G. Nair (Oral)

Misc. Application No. 326 of 2018 :

1. By this Misc. Application, applicant / appellant seeks condonation of
70 days delay in filing the appeal. For the reasons stated in the Misc.
Application, delay is condoned. Misc. Application is disposed of
accordingly.

Appeal No. 373 of 2018 :

1. This appeal has been filed to challenge the order of Bombay Stock Exchange ('BSE' for short) dated June 26, 2018 whereby the appellant company has been delisted. After hearing the matter for some time, counsel for the appellant, on instruction, submits that all payments due to BSE and other pending compliances, which led to delisting the appellant company - Shakti Press Ltd., will be complied with within 15 days from receiving the consolidated list of non-compliances from BSE. If the appellant does comply, then BSE shall give an opportunity of personal hearing to the appellant and pass a final order in accordance with law.

2. Appeal is disposed of on above terms with no order as to costs.

Sd/-
Dr. C. K. G. Nair
Member

10.10.2018
Prepared & Compared by
PTM